HIGH COURT OF JAMMU AND KASHMIR AND LADANH ATVA

(Office of the Registrar Judicial)

File No.:- Trp(Crl) No. 23/2024

Titled

VIKRANT SINGH AND ORS.

..... Petitioner/Appellant(s)

V/S

SHILPA CHADHA

Court of Javano

Notice to the respondent: -

1.Shilpa Chadha D/o Raj Kumar R/o Rajouri Line Muthi, Jammu A/p W. No. 10, Tehsil Haveli, District Poonch.

Whereas in the above noted case, it has been proved to the satisfaction of this Court that the service of the respondent named above cannot be effected in any or linary manner, hence proclamation is hereby issued against the above named respondent to appear before this Court on **25.08.2025** at 09.30 A.M. or the next working day if **25.08.2025** is declared as a holiday in person or through some recognized agent failing which appropriate order, will be passed.

Given under my hand seal of the Court this **04th day of July, 2025** at Jammu.

Sandeep Kour) *Registrar Judicial] High Collet GPJ&K and Ladakh [∥] ≜Jàmminu U.

Dated:- 4-07-2-C

No.:- 5606

Copy of the above forwarded to:

1. The Editor **STATE TIMES JAMMU** for publishing the notice in the new paper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- recipt no. 9452127 dated 03.07.2025 as publication charges has been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2, CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

High Coult to file Kaiki Ladakh